

Government of Madhya Pradesh sent 9 project proposals to the Union Government for financial assistance during 1997-98 to improve the tourist places of historical and religious importance. These projects have been approved and a sum of Rs. 119.30 lakhs has been sanctioned.

(c) The State Govts. are primarily responsible for assessing the tourism potential of a place. On the basis of the State Governments proposals, the Department of Tourism considers providing financial assistance for the development of certain places according to the schematic guidelines.

Development of Parshuram Dham, Deoria, U.P

513. SHRI HARI KEWAL PRASAD:
SHRIMATI KAMAL RANI:

Will the Minister of TOURISM be pleased to state:

(a) whether the tourist places including major pilgrim places, particularly Parshuram Dham in Deoria and Buddhist pilgrim places developed/renovated with the Central assistance in Uttar Pradesh;

(b) if so, the details thereof and the progress made during the last three years, till date, and the amount spent thereon, place-wise and year-wise;

(c) the details of above tourist places/pilgrim places proposed to be developed with Central assistance during 1998-99 alongwith financial assistance proposed to be provided to the State in this regard; and

(d) the steps taken by the Government for speedy development/renovation of tourist places and pilgrim places in the State?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) The Department of Tourism, Government of India has been providing financial assistance to the State Government of Uttar Pradesh for the development of tourist places in the State. The amount sanctioned and released during the last three years were as given below:

Year	Sanction	Release (Rs. in lakhs)
1995-96	31.10	25.55
1996-97	237.78	91.55
1997-98	221.10	76.13

The important places for which the projects were sanctioned. Includes Sunauli, Kapilavastu, Mathura, Haridwar and Vrindavan. No project was sanctioned for Parshuram Dham in Deoria.

In addition infrastructure development in the Buddhist Centres of Sarnath, Kushinagar, Piprawaha and Sravasti was taken up with the loan assistance of Rs. 105.96 crores from the Overseas Economic Co-Operation Fund of Japan.

(c) Financial assistance is provided each year on the basis of projects prioritised in consultation with the State Government and specific proposals received, and the progress of implementation of earlier sanctioned projects. Projects for 1998-99 have not yet been identified.

(d) Development of tourist places is a continuing process and is primarily undertaken by the State Government/UT Administrations. The Union Government has also launched a scheme for providing financial assistance for the development of pilgrim centres.

[English]

Priority Sector Lending

514. SHRI V.V. RAGHAVAN:
SHRI INDRAJIT GUPTA:
SHRI AJAY CHAKRABORTY:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether the bank inspection reports of various commercial banks prepared by the Reserve Bank of India do not make any mention of the concerned banks exposure to the priority sector lendings;

(b) if so, the reasons therefor;

(c) whether it has been made non-obligatory on the part of the commercial banks including foreign banks to stick to the guidelines issued by the RBI on priority lendings; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Reserve Bank of India (RBI) have reported that their Annual Financial Inspection Reports on commercial banks contain a paragraph on policy compliance, where in the banks lending to priority sectors *vis-a-vis* the mandated norms etc. are commented upon by the RBI Inspecting Officers.

(b) Does not arise.

(c) and (d) RBI have further reported that in terms of guidelines issued to commercial banks including foreign banks operating in India, it is obligatory for them to lend to the priority sector as per the details furnished below:

Indian commercial Banks
(Both public and private sector)

Total priority sector advances:	40% of net bank credit
Total agricultural advances:	18% of net bank credit
Advances to weaker sections:	10% of net bank credit

Foreign banks operating in India

Total priority sector advances :	32% of net bank credit
Advances to SSI :	10% of net bank credit
Export credit :	12% of net bank credit

Anti dumping Duty on Import

515. SHRI INDRAJIT GUPTA : Will the Minister of COMMERCE be pleased to state:

(a) whether the steel manufacturers in the country including Steel Authority of India have complained that the import of cheaper hot rolled coils from South Korea, South Africa and Turkey have cut into their market shares locally and in the export market and have demanded an anti-dumping duty on import from these countries; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) Yes, Sir. A petition was received by the Designated Authority for imposition of anti-dumping duties on import of HR Coils from South Korea, South Africa and Turkey.

(b) Since the petition was not properly documented, the petitioners were asked to furnish full details. The case was subsequently closed as no response was received from the petitioner industry.

Mineral based Industries

516. SHRI DADA BABURAO PARANJPE : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government are aware of a pilot project scheme formulated to establish Mineral Based Industrial units in the rural areas of Madhya Pradesh; and

(b) if so, the progress made in this regard so far and the reaction of the Union Government thereto?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) No such scheme has been brought to the notice of Ministry of Industry by the Government of Madhya Pradesh.

(b) Does not arise.

Setting up of Spinning Mills

517. SHRI SADASHIVRAO DADODA MANDLIK :
SHRI A. VENKATESH NAIK:
SHRI ASHOK NAMDEO RAO MOHOL:
SHRI MADHAV RAO PATIL:

Will the Minister of TEXTILES be pleased to state:

(a) whether during the end of Eighth Plan the Government have to set up about 40 spinning mills in different States;

(b) if so, the details thereof, State-wise;

(c) whether all the proposed spinning mills have been set up in all the States;

(d) if so, the details thereof, State-wise and if not, whether the Government propose to set up such mills in the remaining States during Ninth Plan;

(e) if so, the details thereof; and

(f) the existing pattern for providing financial assistance to co-operative spinning mills?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) No, Sir.

(b) to (e) Do not arise.

(f) National Cooperative Development Corporation (NCDC) provides loan assistance to State Governments for contribution to the share capital in the cooperative spinning mills, particularly in the growers and handloom weavers mills. A statement indicating pattern of NCDC's assistance is attached.

Statement**Pattern of Assistance**

(%age of project cost)

Developed States	Handloom Weavers Coop. Spinning Mills			Growers Coop. Spng. Mills		
	New Mills	Expansion	Modernisation	New Mills	Expansion	Modernisation
1	2	3	4	5	6	7
Equity						
(i) Members Contribution as share capital	5.00	5.00	-	10.00	10.00	5.00
(ii) State Govt's share capital						
(a) Own resources	22.50	17.50	10.00	20.00	15.00	7.50